

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 34 of 2020

IN THE MATTER OF:

Prakash Shanker Mishra & Ors.

...Appellants.

Versus

Ashok Kriplani & Anr.

...Respondents.

Present:

For Appellant: Mr. Abhay K. Das, Advocate.

For Respondent: Mr. Sunder Khatri, Advocate for R-1 and R-2.

Mr. Ashok Kriplani (R-1 in person)

WITH

Company Appeal (AT) (Insolvency) No. 166 of 2020

IN THE MATTER OF:

Sampoorna Owners Welfare Association

...Appellant.

Versus

Ashok Kriplani & Anr.

...Respondents.

Present:

For Appellant: Mr. Amit Singh Gulia, Advocate.

For Respondent: Mr. Sunder Khatri, Advocate for R-1 and R-2.

Mr. Ashok Kriplani (R-1 in person)

ORDER

(Virtual Mode)

09.11.2020 Parties may file brief Written-Submissions not more than three pages within a week. Copies of Judgments on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice) Hearing' on **07th December, 2020.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**